

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 169/92  
T.A. No.

198

DATE OF DECISION 3.4.1992Shaikh Hafeejoddin Abdul Gafor PetitionerMr. P.V. Daware Advocate for the Petitioner(s)

Versus

Post Master General, Aurangabad. RespondentMr. V. M. Bendre Advocate for the Respondent(s)

## CORAM:

The Hon'ble Ms. Usha Savara

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

No.

( Ms. Usha Savara ) 3 A. '92  
M (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY  
\* \* \* \* \*

Original Application No. 169/92

Shaikh Hafeejoddin Abdul Gafor ... Applicant  
V/s

Post Master General, Aurangabad ... Respondent

CORAM : Hon'ble Member (A), Ms. Usha Savara

Appearances:

Mr. P.V.Daware, Advocate  
for the applicant and  
Mr. V.M.Bendre for Mr. P.M.  
Pradhan, Counsel for the  
respondents.

ORAL JUDGMENT: Dated : 3.4.1992

(Per. Ms. Usha Savara, Member (A))

This application has been filed by the applicant for correcting the date of birth. It is seen that he has made a representation on 1.2.1992 to the Senior Post Master, Head Post Office, Aurangabad, requesting the Senior Post Master to correct his date of birth in the service record. It is his case that no reply has been received till now. This O.A. has ~~been~~ <sup>and is,</sup> filed on 3.2.1992, therefore, premature. However, Mr. Bendre, learned counsel appearing for the respondents ~~and~~ has no objection if the applicant's prayer to the effect that a reply may be given to the representation within a period of four months is accepted. In the above circumstances, the O.A. is disposed of with the direction to the Senior Post Master of Aurangabad to deal with the representation of the applicant on merits and pass a self speaking order on the same within a period of four months from today. The applicant will extend all cooperation with the department so that the ~~true~~ facts of the case be brought out. The O.A. is disposed of accordingly with no order as to costs.

*b. Savaree.*

( Ms. Usha Savara )  
Member (A)